

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 369/252/NCLT/AHM/2018

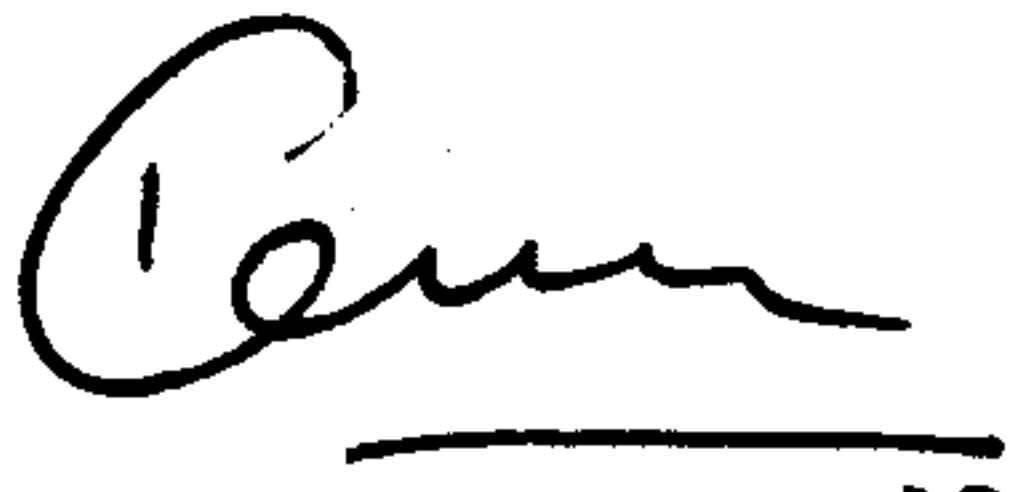
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: Hetal Brijesh Ukani
(Nirman Capital Services Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VAIBHAVI PARIKH	Advocates	Petitioner	
2.	KAVANKUMAR MANKAD			

ORDER

Advocate Ms. Vaibhavi Parikh with Advocate Mr. Kavankumar Mankad is present for the Appellant

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The representation of the Income Tax Department is received.

Ld. Lawyer appearing on behalf of Appellant submitted that after filing of the statutory requirement, the company will be closed.

The arguments of learned Counsel for the Appellant are heard.

The order is reserved.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 19th day of September, 2018